

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**(CORRIGENDUM)**

Dated Shillong, the 20<sup>th</sup> October, 2015.

No. LR (A) 32/92/Pt.III/322 –Please read ‘30.06.2016’ in place of ‘30.06.2015’ as appeared in this Department’s letter No. 32/92/Pt.III/321 dt. 13.10.2015.



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,  
Law Department.

Memo No. LR (A) 32/92/Pt.III/322-A,  
Copy forwarded to: -

Dated Shillong, the 20<sup>th</sup> October, 2015.

1. Private Secretary to Deputy Chief Minister Incharge Law for favour of information.
2. Advocate General, High Court of Meghalaya, Shillong - 793001.
3. Additional Advocate General, High Court of Meghalaya.
4. The Director General of Police, Meghalaya.
5. The Deputy Commissioner, Jowai/Shillong/Nongpoh.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
7. The Secretary, Meghalaya State Law Commission, Shillong.
8. The Judge, Autonomous District Council Court, Shillong/Jowai.
9. The Superintendent of Police, Shillong/Jowai/Nongpoh.
10. The Accountant General (A & E), Meghalaya, Shillong-793001.
11. The above Advocate concerned.
12. The Secretary, Shillong Bar Association, Shillong.
13. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
14. DEO, Law Department.
15. Law (B) Department.
16. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,  
Law Department.

Rp/-